

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 119**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Sumeru Processors Pvt. Ltd. .... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 09.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant	Mr. Mohd. Nazim Khan, PCS for Mr. Mohtashim Kibriya, Adv. for Axis Bank
For the RP	Mr. Saurabh Kalia, Ms. Nandini Nagar, Mr. Nalin Kaushik, Advs. with Mr. Vijender Sharma, RP
For the Respondent(s):-	Mr. Rahul Pandey, Mr. Deep Pant, Advs. for Mr. Niraj Jha(R-3) Mr. Nalin Tripathi, Mr. Anurag Sharma, Adv. for R-2 in CA-927 &1326/2019 Mr. Narendera M. Sharma, Ms. Anindita Saha, Mr. Pravesh Khyalia, Advs. for R4 & 5. & for R-1 Dhiren Navlakha

**ORDER**

**CA-1326(PB)/2019:-**

An affidavit filed by the RP yesterday i.e. 08.08.2019 is not tagged with the judicial file however, a copy thereof has been furnished to the counsel for the applicant. The office is directed to the tag the same with the judicial file.

In the meanwhile, Mr. Kalia, learned counsel for the RP states that the non-applicant-respondent No. 1 to 3 are required to submit



all the documents in their possession and information in their knowledge with regard to the Corporate Debtor as per the requirements of Section 19(2) of the Code. Accordingly, we direct the aforesaid respondents to appear before the RP on 13.08.2019 & 14.08.2019 at 11:00AM with the requisite information and documents.

List on 29.08.2019.

**CA-1463(PB)/2019:-**

Learned PCS for the applicant-Axis Bank seeks and is granted one week time to file the basic documents as mentioned in the last order with a copy in advance to the counsel opposite.

List for arguments on 29.08.2019.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)